

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 934 of 2020

IN THE MATTER OF:

**M/s Dreamz Infra India Ltd.
Through Ashok Kripalini (R.P.)**

...Appellant

Versus

Pratap Chandra Padhy

...Respondent

Present: -

**For Appellant: Mr. Mahesh Chowhary Bhuvneshwari, Advocate.
Mr. Ashok Kriplani, (RP).**

For Respondent:

ORDER
(Virtual Mode)

02.02.2021 Heard Learned Counsel for the Appellant. Written Submissions have been filed on behalf of the Appellant.

Learned Counsel for the Appellant is directed to file Hard-Copy of the Judgment in *Company Appeal (AT) (Insolvency) No. 942 of 2020* and other similar Judgment(s), within a week.

Interim order dated 29.10.2020 shall continue.

List the Appeal 'For Admission (After Notice) on **17th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)